

MR. CHAIRMAN: The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Bihar for the services of a part of the financial year 198-81 be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up the Clauses.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1 the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: Sir I beg to move:

"That the Bill be passed."

MR. CHAIRMAN; be question is:

"That the Bill the passed."

The motion was adopted.

1555 hrs.

BIHAR APPROPRIATION BILL, 1980*

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1979-80; be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1979-80, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause by clause.

The question is:

"That Clauses 2, 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and the Schedule were added to the Bill. Clause 1, the enacting formula and the title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

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†Introduced/Moved with the recommendation of the President.